

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 101
CP No. (IB)- 01/7/JPR/2023
Under Section 7 of IBC, 2016**

In the matter of:

M/s Tiffany Finance Pvt. Ltd.

... Financial Creditor

Versus

Sancheti Buildtech Pvt. Ltd.

...Corporate Debtor


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

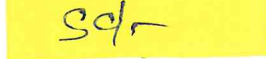
Present Through Video Conferencing: -

For the Financial Creditor : Abhishek Naik, Adv.
For the Corporate Debtor : Bharat Gupta, Proxy

ORDER

Heard Mr. Abhishek Naik, Adv. appearing on behalf of the Petitioner. Mr. Bharat Gupta, proxy counsel appearing on behalf of Mr. Clevans Cletus, Adv. for the Respondent submits that arguing counsel is indisposed today and unable to participate in the proceedings. It is also submitted that written submissions have been filed on behalf of the Respondent through E- filing. However, physical copy is not before us today. Physical copy may be filed within 7 days, failing which no opportunity will be granted and the matter will be decided based on record available. List the matter on 15.05.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 24, 2024